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Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade
Udyog Bhawan, New Delhi -110 011

Public Notice No. 12/2015-2020
New Delhi, Dated 2nd July, 2021

Subject: Revision in Para 2.96 (b) of HBP, 2015-2020 and format of ANF-2C – reducing regulatory compliance burden-reg.

In exercise of powers conferred under paragraph 2.04 of the Foreign Trade Policy 2015-2020, the Director General of Foreign Trade hereby amends Para 2.96 (b) of Chapter-2 of Handbook of Procedures, 2015-2020 as under:

<table>
<thead>
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<th>Para no.</th>
<th>Particulars</th>
<th>Revised Para</th>
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<tbody>
<tr>
<td>2.96 (b) of HBP, 2015-2020</td>
<td>Exporter shall furnish quarterly return /details of his exports of different commodities to concerned registering authority. However, status holders shall also send quarterly returns to FIEO in format specified by FIEO.</td>
<td>-Deleted-</td>
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2. Further, S.no 9(d) of ANF-2C of Foreign Trade Policy, 2015-2020 mandating submission of monthly returns of exports including ‘NIL’ returns to the Registering authority by 15th day of the month following the quarter is deleted, and the revised format for ANF-2C is notified, as annexed.

3. Effect of this Public Notice: Para 2.96 (b) of Chapter-2 of Handbook of Procedures, 2015-2020 stands deleted, and revised format of ANF-2C is notified as a step towards reducing regulatory compliance burden.

Director General of Foreign Trade &
Ex-officio Additional Secretary to the Government of India
Email: dfgt@nic.in

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APPLICATION FORM FOR REGISTRATION CUM MEMBERSHIP CERTIFICATE (RCMC)

To

The______________________________________________________________

(Name and Address of the Council)

Dear Sir,

Kindly register us as Merchant exporter /Manufacturer exporter/Merchant cum Manufacturer exporter of the export product(s) mentioned below.

1. Name of the applicant: _________________________________________

2. (i) Address of the applicant. (Registered Office / in case of limited companies, and the head office / or others):

(ii) Name address of the branches, if any: ________________________________

(iii) Name and address of the factory: ___________________________________

3. (i) IEC number __________________________

(ii) Date of issue __________________________

(iii) Issuing authority: _______________________________________________

4. Payment details:

5a. If registration is required as a manufacturer exporter (SSI Registration/ Industrial Licence/IEM):

   (a) SSI Registration Number: __________________________

   (b) Date of issue: __________________________

   (c) Issuing Authority: __________________________

   (d) Others (specify): __________________________

5b. If registration is required as a SEz:

   (a) SEZ certificate number: __________________________

   (b) Valid upto: __________________________

6. If Status Holder: (category):

   (a) Name of export product(s) or its category for which registration is required: __________________________

   (b) Main line of business of applicant: __________________________

7. I hereby solemnly declare that the above stated information is true and correct and I undertake to abide by the FT (D&R) Act, 1992 and the provisions under FTP.

8. I/We hereby solemnly declare that the above stated information is true and correct. I/We undertake, without any reservation, to:

   (a) abide by the terms of the registration certificate granted to us on all our exports;

   (b) agree to abide by any code of conduct that may be prescribed;

   (c) agree to abide by export floor price condition that may be stipulated by the Registering Authority.

9. We further understand that our registration is liable to be cancelled in the event of breach of any of the undertakings mentioned above.

10. I solemnly declare that I have applied to the Export Promotion Council which pertains to our main line of business. In case I have applied to any other council, the application has been made within the purview of the provisions of Para 2.94 of the Handbook of Procedures.
Documents to be enclosed with the application form:
1. A self certified copy of the IEC issued by the licensing authority concerned.